

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 421

**IA/1135/ND/2023, IA/306/ND/2023,  
IA/24/ND/2023, IA/2986/ND/2023,  
IA/3100/ND/2023, IA/4679/ND/2023,  
IA/5301/ND/2023, IA/906/ND/2024,  
IA/1119/ND/2024 In IB/198/ND/2022**

**IN THE MATTER OF:**

M/s. Sawaria Seth Infratech Pvt. Ltd.	...	Applicant
Versus		
M/s Nitya Realtech Pvt. Ltd.	...	Respondent

**Under Section 9 of IBC,2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Adv. Ashish Verma, Adv. Salonee Keshwani in IA/306/ND/2023
For the Respondent	:	
For the RP	:	Adv. Nakul Sachdeva, Adv. Aakarshan Sahay, Adv. Sagar Arora, Adv. Pranav Diwedi, Adv. Abhinandan Sharma, Adv. Mohtashim Kibirya
Directors	:	Mr. Punit Tyagi, Mr. Kushal Tyagi (party in person) with Mr. Prakhyat Sharma, Ms. Aditi Sharma, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **13.05.2024**.

**Sd/-  
(Court Officer)**